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Central Administrative Tribunal Principal Bench: New Delhil

O.A. No. 920/2000

New Delhi this the 1st Day of March 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A) Hon'ble Dr. A. Vedavalli, Member (J)

Dr. Virendra Singh,
Son of Shri Deep Chandra Singh,
R/o D-59/19 Rathyatra, Mahmoorganj,
Varanasi-10.
Posted at
Biological Nitrogen, Fixation Lab,
Genetics and Plant Breeding,
Institute of Agricultural Sciences,
Banaras Hindu University,
Varanasi.

....Applicant

(By Advocate: Shri Praveen Chaturvedi, proxy for Dr. Sumant Bhardwaj)

Versus

Council of Scientific & Industrial Research, (Extramural Research Division) CSIR, Complex, PUSA, New Delhil-110 012, through its Director General.

(By Advocate: Shri Tarkeshwar Nath)

ORDER (Oral)

Hon'ble Shri S.R. Adige, Vice Chairman (A)

Heard both sides.

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As project for which applicant was appointed vide Respondent's letter dated 18.6.1996, got completed on 31.3.1999, applicant has no enforceable legal right to compel respondents to continue beyond that date. However, if and when respondents advertise further projects, it will be open to applicant to submit his appliation for the same, and on submission of such application, respondents should consider the same having regard to applicant's qualifictions, experience and suitability, in accordance with rules and instructions.

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O.A. is disposed of accordingly. No costs.

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(Dr.A. Vedavalli) Member (J) (S.R. Adige) Vice Chairman (A)

Mittal

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